

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI
WEST ZONAL BENCH**

SERVICE TAX APPEAL NO.86814 OF 2022

[Arising out of Order-in-Appeal No.PUN-CT-APP-II(VNT) 029-2022-23 dated 17.05.2022 passed by the Commissioner (Appeals)-II), Central Tax, Pune, 2nd Floor, 'F' Wing, GST Bhawan, 41/A, Sassoon Road, Pune-411001

AMANORA FUTURE TOWER PVT LTD

S No. 181, 17/2, Malwadi Road, Sadesatara Nali
Hadapsar, Pune, Maharashtra-411001

Appellant

Vs.

**COMMISSIONER OF CENTRAL EXCISE
AND SERVICE TAX-PUNE-II**

ICE House, 41-A, Sassoon Road, Central Excise
Colony, Pune,
Maharashtra-411001

Respondent

Appearance:

Present for the Appellant: None

Present for the Respondent: Shri S.B.P.Sinha (AR)

CORAM:

HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO.85330/2026

Date of Hearing/Decision: **24.02.2026**

PER: AJAY SHARMA

None for the appellant.

2. Learned Authorised Representative appearing on behalf of the Revenue submits that on earlier occasions also when this appeal was listed i.e. on 14.05.2025, 18.07.2025 and 22.09.2025, no one appeared on behalf of the appellant despite opportunities given. With the assistance of Learned Authorised

Representative, I have gone through the case records and found the submission to be correct.

3. It appears that the appellant is not interested in pursuing their appeal. Therefore, as per Rule 20 of Customs, Excise and Service Tax Appellate Tribunal (Procedure) Rules, 1982, the appeal is dismissed for non-prosecution.

(Dictated and Pronounced in court)

(AJAY SHARMA)
MEMBER (JUDICIAL)

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